

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4072
ANSWERED ON:03.08.2009
APPRENTICESHIP TRAINING PROGRAMME/SCHEME
Pandey Shri Ravindra Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) Whether the Government proposes to introduce Apprenticeship Training Programme/Scheme for skilled youths in the country;
- (b) If so, the details thereof;
- (c) The targets fixed for providing employment and training to the skilled unemployed youth under such programme/scheme during Eleventh Five Year Plan period, year-wise; and
- (d) The expenditure likely to be incurred for the purpose?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) & (b) The Apprentices Act, 1961 was enacted in 1961 and implemented w.e.f 1.3.1962. Under the Apprenticeship Training Scheme, on-the-job training is provided in the industry under the provisions of Apprentices Act, 1961 to school leavers and ITI pass outs with an objective to utilize the facilities available in the industry for imparting practical hands-on training in order to meet the requirement of skilled manpower of the industry. About 1.99 lakh trade apprentices are undergoing apprenticeship training in 24,815 establishments in 188 designated trades covering 35 trade groups.
- (c) As per section 22(1) of the Apprentices Act, 1961, it is not obligatory on the part of the employer to offer any employment to any apprentice who has completed the period of his apprenticeship training in his establishment. However, instructions have been issued by the Government that preference should be given to trained apprentices over direct recruits while giving employment. A target to train about one million persons has been envisaged during the Eleventh Five Year Plan period, by bringing about one lakh establishments under the Apprentices Act, 1961.
- (d) DGE&T is responsible for implementation of the Act in respect of Trade Apprentices in the Central Government Undertakings and Departments. State Apprenticeship Advisers are responsible for implementation of the Act in respect of Trade Apprentices in State Government Undertakings/ Departments and Private Establishments. No funds are allocated by the Central Government to the States/UTs for implementation of the Apprenticeship Training Scheme.